

to agriculturists, small industries, increase in employment and implementation of differential interest-rate-schemes; and

(b) what are the findings of the reports and what steps have Government planned to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b). The Reserve Bank have asked the banks to report on a quarterly basis qualitative and quantitative assessment of the progress in implementing the recommendations of the five Working Groups set up in 1978 on Agricultural Credit, Differential Rate of Interest Scheme, Role of banks in promoting Employment, Small Scale Industries and the problems of sick units.

These reports indicate that by and large the implementation of these recommendations is progressing satisfactorily. Besides reporting issue of instructions for simplifications of forms and lending procedures in respect of farmers, artisans craftsman, cottage and small industries to improve the facility of credit and to secure speedy disposal of loan applications, the banks have also reported increased flow of credit to the designated sectors. Thus, in September, 1979, the total priority sector advances of public sector banks accounted for 33.5 per cent of their aggregate credit, agriculture accounting for 14.8 per cent of the total credit as against 13.3 per cent in December 1978. The proportion of advances under the scheme of Differential Rate of Interest Scheme has been increased from 0.62 per cent to 0.83 per cent over this period. The share of Scheduled Castes and Scheduled Tribes in the advances under the Scheme was 40.5 per cent. In the sphere of employment promotion also, the banks have reported financing six additional borrowers in the priority sectors, per branch per month as against the stipulated objective of at least two.

The Reserve Bank review the assessment reports received from all the banks and pursue with the banks the qualitative and quantitative implementation of the recommendations of the Working Groups.

Cotton Exports

1460. SHRIMATI GEETA MUKHERJEE: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether Government are having second thoughts on the entire question of cotton exports; and

(b) if so, the details and reasons therefor?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Government have allowed export of 50,000 bales of staple cotton, excluding extra long staple varieties during 1980

(b) Does not arise.

हथकरघा की उत्पादन शुल्क से छूट

1461 श्री छोटुभाई गामित : क्या बिल मंत्री पट बनाने की कृपा करेंगे कि

(क) क्या सरकार की कोई ऐसी शिक बर्ते मिली है कि हथकरघा को उत्पादन शुल्क से दी गई छूट का बहुत बार दुरुपयोग किया गया है जिसके परिणामस्वरूप घमनोप है, और

(ख) यदि हा, तो क्या मिल मालिकों से हथकरघा और बिद्युतचालित करघा उद्योग को पर्याप्त मुग्धा प्रदान कराने के लिये सरकार का प्रस्ताव उत्पादन शुल्क टाचे को प्रीबिन्द्यपूर्ण बनाने का है।

बिल मन्त्रालय में राज्य मंत्री (श्री जगन्नाथ पहाड़िया) : (क) हाल ही में, इंडियन टेक्सटाइल प्रोसेसिंग एसोसिएशन, बम्बई से एक अभ्यावेदन प्राप्त हुआ है जिसमें यह कहा गया है कि शक्ति की सहायता के बिना प्रक्रियागत फैब्रिको को दी गई उत्पादन शुल्क रियायत का लाभ कुछ ऐसे

निर्माताओं द्वारा उठाया जा रहा है, जो मशीनों की सहायता से किन्तु शक्ति की सहायता के बिना फैब्रिकों की प्रक्रिया करते हैं। उसमें अन्य बातों के साथ-साथ यह भी अनुरोध किया गया है कि निर्माताओं द्वारा मशीनों की सहायता से किन्तु शक्ति की सहायता के बिना प्रक्रियागत फैब्रिकों पर शुल्क मूल्यानुसार 6 प्रतिशत की दर से आयात किया जाना चाहिए।

(ख) सूती फैब्रिकों को लागू उत्पादन शुल्क के ढाँचे में कोई परिवर्तन करने के बारे में कोई भी प्रस्ताव हम समय सरकार के विचाराधीन नहीं है।

Income-Tax Payers above Rupees one lakh in Gujarat

1462. SHRI SOMJIBHAI DAMOR: Will the Minister of FINANCE be pleased to lay a statement showing:

(a) how many income-tax payers above Rupees one lakh are in Gujarat;

(b) how much amount is pending as dues and interest against them, separately, and

(c) what amount Government waived against dues and interest separately with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) As of 31-12-79 there were 3,976 current assessments with income above Rs. 1 lakh in the Commissioners' charges in Gujarat for disposal during the year. Such assessments, by and large, correspond to the number of taxpayers.

(b) The requisite information is not readily available and the collection of such information would involve considerable time and labour. If the Hon'ble Member desires to have information in any particular case, the same can be collected and furnished. However, the total demand outstanding as on 31-12-79 in Gujarat charges was as under:

"Tax in arrears"	Rs. 35.58 crores
Demands created but not fallen due for collection	Rs. 25.15 crores

(c) The required information is not readily available. However, the total amount of tax including interest written off as irrecoverable during the year 1978-79 in Commissioners' charges of Gujarat was Rs. 1.65 crores due to various reasons, some of which are as under:

1. assessees having died leaving behind no assets;
2. assessee companies having gone into liquidation;
3. assessees who are alive but have not attachable assets;
4. assessees being untraceable;
5. assessees having left the country without leaving any assets;
6. amount written off as a result of settlement with assessees; and
7. amount being petty etc.

Proposal to Open Super Bazars in Remote Areas

1463. SHRI CHHITUBHAI GAMIT: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether there is any proposal under the consideration of Government to open Super Bazars in remote areas to make day-to-day consumer goods easily available in those areas;

(b) whether in some States such Super Bazars are functioning in remote areas; and

(c) if so, the number and names of such States?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No, Sir. The scheme for opening Cooperative Super Bazars